

[Shri R. K. Mhalgi]

Clause 3 of the Bill is important as it stipulates the limits for fishing in respect of country boats, motor boats and trawlers.

Clause 4 of the Bill refers to the policies of the Government announced from time to time to restrict the limits for fishing. But there is a lack of any scheme which would implement these policies. This Clause provides for appointing an Authority which is expected to implement the various rules made in this regard.

Clause 5 of the Bill makes provision for the punishment to those who contravene the provisions of Section 3 of this Bill. It is necessary to have a section in the Bill which empowers the Authority to punish the offenders. This Clause meets that requirement.

Clause 6 of the Bill is to provide for the rules to be made in this behalf....

17.58 hrs.

CONSTITUTION (AMENDMENT)
BILL*

(Amendment of Article 327 etc.)

SHRI BHOGENDRA JHA (Madhubani): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN: The question is:

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

The motion was adopted.

SHRI BHOGENDRA JHA: I introduce the Bill.

17.59 hrs.

STATUTORY RESOLUTION RE.
DISAPPROVAL OF PAYMENT OF
BONUS (AMENDMENT) ORDINANCE

AND

PAYMENT OF BONUS (SECOND
AMENDMENT) BILL

MR. CHAIRMAN: Now, the House will now take up both the items, the Statutory Resolution as also the relevant Bill together.

SHRI SATYANARAYAN JAITYA (Ujjain): Sir, I beg to move:

“That this House disapproves of the Payment of Bonus (Amendment) Ordinance, 1980 (Ordinance No. 10 of 1980) promulgated by the President on the 21st August, 1980.”

18.00 hrs.

सभापति महोदय, बोनस का मामला सर्व विदित है। हिन्दुस्तान में श्रमिक आन्दोलन को अर्ध सदी बीत चुकी है किन्तु फिर भी श्रमिक क्षेत्र में उतना न्याय स्थापित नहीं हुआ है जितना होना चाहिए। मेहनत के बिना कुछ सम्भव नहीं है, हमारे यहां कहा गया है बिना श्रम के कुछ नहीं किया जा सकता। फिर भी श्रम को प्रतिष्ठा नहीं मिली। हमारा श्रम विभाग लावारिस है, अनेक प्रकार के श्रम कानून बने हुए हैं, लेकिन उनका ठीक से पालन नहीं होता है और इसीलिए श्रम विभाग के कमजोर होने के कारण यह विभाग पूर्जापतियों को संरक्षण देने वाला विभाग हो गया है। सरकार भी कोई ध्यान नहीं देती, श्रम विभाग को न कोई अधिकार है जिसमें श्रमिकों के हितों को संरक्षण दिया जा सके। मजदूरों की बात सुनने वाला कोई नहीं है, कानून ऐसे हैं जिनसे श्रमिकों को